

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
CAA-101/ND/2022

IN THE MATTER OF:

M/s. Dextsoft Solutions Pvt. Ltd. and
M/s. Druchem India Ltd. and Ors.

...APPLICANT

Section

U/s 230-232(2nd Motion)

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Amit Goel and Ms. Deepali
Mittal, Advs.

For the RD

:Ms. Shankari Mishra Adv.

For the OL

:Mr. Kartikeya Asthana, Adv

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed an affidavit in response to the observation made by the RD and which is now available on the e-portal. Ld. Counsel on behalf of the RD is present.

Ld. Counsel on behalf of the OL is present and submitted that they have filed their report and have no objection. None appears on behalf of the Income Tax Department. However, Ld. Counsel on behalf of the Petitioner submitted that they have filed an affidavit cum undertaking from the transfree company, list the matter for consideration on **08.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)